

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL Nos. 194 of 2010 & 2 of 2011

Dated : 1st September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Appeal No.194 of 2010 &
I.A. No. 263 of 2010

Paschim Gujrat Vij Company Limited ... Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan &
Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. C.K. Rai for R.2

Appeal No. 2 of 2011 &
I.A. No. 3 of 2011

Paschim Gujrat Vij Company Limited ... Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan &
Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Sanjay Sen &
Ms. Shikha Ohri Vashishth for R.2

ORDER

Both the parties have finished their arguments in Appeal No. 194 of 2010. The learned counsel for the Appellant seeks some time to file the additional Written Submissions. Accordingly, she is permitted to file the same on or before 12.09.2011 after serving copy on the other side. Thereafter, the

learned counsel for the Respondent is directed to file additional Written Submissions on or before 15.09.2011 after serving copy on the other side.

Post the matter on **16.09.2011** for reporting compliance.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS